

**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE  
AT CHENNAI**

**Original Application No. 274 of 2024 (SZ)**

**IN THE MATTER OF**

The Tribunal on its own motion Suo Motu based on the news item published in Dinamalar, Chennai Edition dated 25.09.2024 titled, “**Dumping of 05 tons of medical waste in Pallavaram Eri**”

...Appellant

***Versus***

Tamil Nadu Pollution Control Board  
& Ors.

...Respondent(s)

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The documents filed above are certified as true copies of their respective originals.

Dated at Chennai on this the 20<sup>th</sup> day of April, 2025.



**COUNSEL FOR 6<sup>TH</sup> RESPONDENT**



## TAMIL NADU POLLUTION CONTROL BOARD



**Proc. No. T3/TNPCB/ F.022512/BMW/2024-1, Dated: 18.12.2024**

**Sub:** TNPCB- Hospitals – M/s. GEM Hospital and Research Centre Pvt. Ltd, S.F. No.227/2C2A & 228/2A2, Perungudi Village, Sholinganallur Taluk, Chennai district –Non-compliance of the provisions of Bio-medical Waste Management Rules, 2016 as amended- Levy of Environmental Compensation - Directions under section 5 of E(P) Act, 1986 - Issued- Regarding.

- Ref:**
1. Bio-medical Waste Management Rules, 2016
  2. G.O.Ms. No.77, Environment and Forests (EC.2) Dept, dated 28.10.2020
  3. Proc. No. F.2022MMN/OL/DEE/TNPCB/MMN/A/2023 dated 26.10.2023
  4. Proc. No. JCEE-M/CHZ/TNPCB/F.2022MMN/BWA/OL/MMN/2024 dated 06/03/2024
  5. Proc. No. T3/TNPCB/F.022512/BMW/2024-1 Dated: 17.10.2024
  6. Proc. No. T3/TNPCB/F.022512/BMW/2024-2 Dated: 17.10.2024
  7. Unit's reply dated 25.10.2024
  8. Lr. No. DEE/CHS/TNPCB/NGT (SZ)/ O.A. No. 274 of 2024 dated 18.11.2024
  9. Lr. No. DEE/CHS/TNPCB/NGT (SZ)/ O.A. No. 274 of 2024 dated 09.12.2024

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WHEREAS, the Ministry of Environment, Forest and Climate Change, Government of India, in exercise of the powers conferred by Section 6, 8 and 25 of the Environment (Protection) Act, 1986 (29 of 1986) notified the Bio-Medical Waste Management Rules, 2016 and amended in 2019.

WHEREAS, Rule 4(a) of the BMW Rules, 2016 prescribes that the Occupier shall take all necessary steps to ensure that bio-medical waste is handled without any adverse effect to human health and the environment and in accordance with these rules.

WHEREAS, Rule 4(b) of the BMW Rules, 2016 prescribes that the Occupier shall make a provision within the premises for a safe, ventilated and secured location for storage of segregated biomedical waste in colored bags or containers in the manner as specified in Schedule I, to ensure that there shall be no secondary handling, pilferage of recyclables or inadvertent scattering or spillage by animals and the bio-medical waste from such place or premises shall be directly transported in the manner as prescribed in these rules to the common bio-medical waste treatment facility or for the appropriate treatment and disposal, as the case may be, in the manner as prescribed in Schedule I.

WHEREAS, Rule 4(e) of the BMW Rules, 2016 prescribes that the occupier shall dispose of solid waste other than bio-medical waste in accordance with the provisions of

WHEREAS, Rule 4(f) of the BMWM Rules, 2016 prescribes that the occupier shall not to give treated bio-medical waste with municipal solid waste.

WHEREAS, Rule 4(n) of the BMWM Rules, 2016 prescribes that the occupier shall maintain and update on day-to-day basis the bio-medical waste management register and display the monthly record on its website according to the bio-medical waste generated in terms of category and color coding as specified in Schedule I.

WHEREAS, as per Rule 7(2), the occupier of the HCF has to hand over the segregated biomedical waste as per the Schedule-I to common bio-medical waste treatment facility for treatment, processing and final disposal.

WHEREAS, as per Rule 8(1), no untreated bio-medical waste shall be mixed with other wastes.

WHEREAS, as per Rule 8(2), the bio-medical waste shall be segregated into containers or bags at the point of generation in accordance with Schedule I prior to its storage, transportation, treatment and disposal.

WHEREAS, the HCF M/s. GEM Hospital and Research Centre Pvt. Ltd, S.F. No.227/2C2A & 228/2A2, Perungudi Village, Sholinganallur Taluk, Chennai district was issued with the renewal of consent of the Board under Water (P&CP) Act, 1974 as amended & Air (P&CP) Act, 1981 as amended vide reference 3<sup>rd</sup> cited valid up to 31/03/2025.

WHEREAS, the said HCF was issued with authorization under BMWM Rules, 2016 vide reference 4<sup>th</sup> cited valid upto 31.03.2025 for the following:

- Yellow waste: 40.75 kg/day
- Red waste: 17.25 kg/day
- White (sharps): 12.50 kg/day
- Blue: 5 kg/day

WHEREAS, based on a complaint received, the Board vide reference 5<sup>th</sup> cited has issued Directions under Section 5 of E(P) Act, 1986 for the non-compliances as stated therein.

WHEREAS, the Board has issued Show Cause Notice vide reference 6<sup>th</sup> cited to the said HCF for the levy of **EC of Rs. 28,78,750/-** for the period **01.11.2023 to 24.09.2024** for the non-compliances as stated therein.

WHEREAS, vide reference 7<sup>th</sup> cited the unit has replied to the Show Cause Notice issued vide proc. Dated 17.10.2024 stating that they are complying with all the provisions of the BMWM Rules, 2016.

WHEREAS, the DEE/CHS vide reference 8<sup>th</sup> cited has furnished the status of



## TAMIL NADU POLLUTION CONTROL BOARD



WHEREAS, the DEE/CHS has stated that, considering the non-compliances with BMWM Rules, 2016 as assessed for the period from 01.11.2023 to 24.09.2024, it is reiterated that the Board consider the recommendation for levying Environmental Compensation as submitted earlier.

WHEREAS, upon scrutiny of the documents furnished by the HCF and the DEE/CHS, the following additional violations have been observed:

1. The HCF is generating and disposing **Red category waste of 43.45 kg/day** from January 2024 to November 2024, which is beyond the authorised quantity (**17.25 kg/day**).
2. As per the BMW annual report 2023-2024 furnished by the HCF, it is generating and disposing BMW of **96.82kg/day** which is also beyond the authorized BMW Quantity (**75.5 kg/day**).
3. The HCF has not updated its website on day-to-day basis w.r.t bio-medical waste management register and has not displayed the monthly record/annual report. **The last updated BMW monthly record was of June 2023.**

Therefore, in exercise of the powers vested under Section 5 of the Environment Protection Act, 1986, the Board hereby issues directions under section 5 of E(P) Act, 1986 to the HCF M/s. GEM Hospital and Research Centre Pvt. Ltd, S.F. No.227/2C2A & 228/2A2, Perungudi Village, Sholinganallur Taluk, Chennai district for strict compliance of the following **within thirty days.**

1. The HCF M/s. GEM Hospital and Research Centre Pvt. Ltd, S.F. No.227/2C2A & 228/2A2, Perungudi Village, Sholinganallur Taluk, Chennai district shall remit the Environmental Compensation (EC) of **Rs. 28,78,750/- (Twenty Eight Lakhs Seventy Eight Thousand Seven Hundred and Fifty)** for the period **01.11.2023 to 24.09.2024** for the non-compliances of the BMWM Rules, 2016 observed earlier.
2. The unit shall apply and obtain BMW authorization for the exceeded quantity of BMW generated and disposed beyond the consented and authorized quantity of BMW.
3. The HCF shall maintain and update on day-to-day basis the bio-medical waste management register and display the monthly record on its website according to the bio-medical waste generated in terms of category and colour coding as specified in Schedule I.
4. The HCF shall segregate and store the Municipal Solid waste & plastic waste

either on its own or through the authorized waste collection agency; and the records for the same shall be sent to the Board every month.

Failure to comply with the said directions, will attract action as per provisions of section 5 (Closure and stoppage of electricity), section 15 (Penalty provision) and section 17 (Offences and punishment to Head of Government Departments) of the Environment (Protection) Act, 1986 as amended.

The receipt of this proceeding shall be acknowledged.

*[Handwritten signature]*  
For Chairperson  
20/12/24

To

The Dean,  
M/s. GEM Hospital and Research Centre Pvt. Ltd,  
S.F. No.227/2C2A & 228/2A2,  
Perungudi Village, Sholinganallur Taluk,  
Chennai district

Copy to

1. The Joint Chief Environmental Engineer (M),  
Tamil Nadu Pollution Control Board,  
Chengalpattu.
2. The District Environmental Engineer  
Tamil Nadu Pollution Control Board,  
Chennai (South).
3. File Copy



## TAMIL NADU POLLUTION CONTROL BOARD

Proc. No. T3/TNPCB/F.022512/BMW/2024-2 Dated: 18.12.2024



**Sub:** TNPCB- Hospitals – M/s. GEM Hospital and Research Centre Pvt. Ltd, S.F. No.227/2C2A & 228/2A2, Perungudi Village, Sholinganallur Taluk, Chennai district- Show Cause Notice under Section 5 of the Environment (Protection) Act, 1986 issued for the violation of provisions of the Bio-medical Waste Management Rules, 2016 as amended - Regarding.

- Ref:**
1. Bio-medical Waste Management Rules, 2016
  2. Proc. No. F.2022MMN/OL/DEE/TNPCB/MMN/A/2023 dated 26.10.2023
  3. Proc. No. JCEE-M/CHZ/TNPCB/F.2022MMN/BWA/OL/MMN/2024 dated 06/03/2024
  4. Proc. No. T3/TNPCB/F.022512/BMW/2024-1 Dated: 17.10.2024
  5. Proc. No. T3/TNPCB/F.022512/BMW/2024-2 Dated: 17.10.2024
  6. Unit's reply dated 25.10.2024
  7. Lr. No. DEE/CHS/TNPCB/NGT (SZ)/ O.A. No. 274 of 2024 dated 18.11.2024
  8. Lr. No. DEE/CHS/TNPCB/NGT (SZ)/ O.A. No. 274 of 2024 dated 09.12.2024

\*\*\*\*\*

Whereas, the Ministry of Environment, Forest and Climate Change, Govt. of India, in exercise of the powers conferred by Section 6,8 and 25 of the Environment (Protection) Act, 1986 (29 of 1986) notified the Bio-Medical Waste Management Rules, 2016 and amended in 2019.

Whereas, the HCF M/s. GEM Hospital and Research Centre Pvt. Ltd, S.F. No.227/2C2A & 228/2A2, Perungudi Village, Sholinganallur Taluk, Chennai district was issued with the renewal of consent of the Board under Water (P&CP) Act, 1974 as amended & Air (P&CP) Act, 1981 as amended vide reference 2<sup>nd</sup> cited valid up to 31/03/2025.

Whereas, the said HCF was issued with authorization under BMWM Rules, 2016 vide reference 3<sup>rd</sup> cited valid upto 31.03.2025 for the following:

- **Yellow waste: 40.75 kg/day**
- **Red waste: 17.25 kg/day**
- White (sharps): 12.50 kg/day
- Blue: 5 kg/day

Whereas, based on a complaint received, the Board vide reference 4<sup>th</sup> cited has issued Directions under Section 5 of E(P) Act, 1986 for the non-compliances as stated therein.

Whereas, the Board has issued Show Cause Notice vide reference 5<sup>th</sup> cited to the said HCF for the levy of **EC of Rs. 28,78,750/-** for the period **01.11.2023 to 24.09.2024** for the non-compliances as stated therein.

Whereas, the unit vide reference 6<sup>th</sup> cited has replied to the Show Cause Notice

Whereas, the DEE/CHS vide reference 7<sup>th</sup> cited has furnished the status of compliance of the conditions stipulated in the Directions issued under section 5 of E(P) Act, 1986 vide proc. dated 17.10.2024 and SCN issued vide proc. dated 17.10.2024.

Whereas, the DEE/CHS vide reference 8<sup>th</sup> cited has furnished the documents and records as proof for the non-compliances as stated therein.

Whereas, upon scrutiny of the documents furnished by the HCF and the DEE/CHS, the following additional violations have been observed:

- As per the BMW annual report 2023-2024 furnished by the HCF, it is generating and disposing BMW of **96.82kg/day** which is also beyond the authorized BMW Quantity (**75.5 kg/day**).
- The HCF is generating and disposing **Red category waste** of **43.45 kg/day** from January 2024 to November 2024, which is **beyond the authorised quantity (17.25 kg/day)**.
- The HCF has not updated its website on day-to-day basis w.r.t bio-medical waste management register and has not displayed the monthly record/annual report.

**The last updated BMW monthly record was of June 2023.**

Now, therefore, in view of the above facts and in exercise of the powers delegated to TNPCB, under Section 5 of the Environment (Protection) Act 1986, you are hereby directed to show cause as to why penal action for offences punishable under section 15 of the E(P) Act, 1986 should not be initiated against the unit for contravening the provisions of the Environment (Protection) Act, 1986 as amended.

The receipt of this proceeding shall be acknowledged.

*S. P.*  
20/11/24  
For Chairperson  
*[Signature]*  
20/12/24

✓To

The Dean,  
M/s. GEM Hospital and Research Centre Pvt. Ltd,  
S.F. No.227/2C2A & 228/2A2,  
Perungudi Village, Sholinganallur Taluk,  
Chennai district

**Copy submitted to**

The Additional Chief Secretary to Government,  
Health and Family Welfare  
Department, Govt. of Tamil Nadu  
Secretariat, Chennai- 600009.

**Copy to**

1. The Joint Chief Environmental Engineer (M),  
Tamil Nadu Pollution Control Board,  
Chengalpattu.
2. The District Environmental Engineer



# GEM HOSPITAL

Institute of Gastroenterology, Laparoscopy & Robotic Surgery

228/2A2, M.G.R Road, Perungudi, Chennai - 600 096 | chennai@geminstitute.in



www.gemhospitals.com

20.01.2025

From:

Dr. S. Asokan

Director – CEO

GEM hospital and research centre PVT. LTD.,  
Perungudi, Chennai – 600096.

To:

The Chairperson,

Tamilnadu Pollution Control board,  
Chennai.

**Sub** As in TNPCB – Hospitals – M/s. GEM Hospital and Research Center Pvt. Ltd, S.F. No. 227/2C2A & 228/2A2, Perungudi Village, Sholinganallur Taluk, Chennai district – Show Cause Notice under Section 5 of the Environment (Protection) Act, 1986 issued for the violation of provisions of the Bio – medical Waste Management Rules, 2016 as amended - Regarding.

Ref. Proc. No. T3/TNPCB/F. 022512/BMW / 2024-2 Dated 18/12/2024

Respected Madam,

Greetings from the GEM hospitals

Hereby we are submitting our reply for your kind attention.

We also assure that we are very much willing to implement the TNPCB's instructions in letter and spirit.

In regard with exceeding the authorized quantity of biomedical wastes in the red and yellow categories, we hereby submit the following for your kind consideration:-

At the time of applying for the approval we had applied for 188 beds. Our hospital is a surgical hospital and the quantity of the biomedical waste generated is exceeding the authorized limit only because of that. We are sorry about that and we are in the process of applying for authorization for the exceeded quantity of BMW.

We at the GEM hospital are maintaining the BMW quantity, day to day, meticulously and we shall post it in our website regularly. We shall also submit the records to the board monthly.

Regarding the environmental compensation of Rs. 28,78,750 imposed on us we hereby submit the following:-



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[www.gemhospitals.com](http://www.gemhospitals.com)

20.01.2025

The waste material alleged to have been dumped by the GEM hospital at public place is not ours. We categorically deny the allegation that our biomedical waste material has been dumped in public place. Even it be ours. The material found is only general waste. The national green tribunal has already taken up the matter and it is subjudice. We request that we may be granted time to sort out this matter.

We assure that we shall always cooperate with TNPCB in safe guarding the environment.

Thanking you,

Regards,

Copy Submitted To,

1. The Joint Chief Environmental Engineer  
Tamil Nadu Pollution Control Board,  
Chengalpattu.
2. The District Environmental Engineer  
Tamil Nadu Pollution Control Board,  
Chennai (South).

*Yours Sincerely*  
*Dr. M. S. S. S.*  
20/1/25

GEM  
HOSPITAL

**In The Court Of :** XVIII Metropolitan Magistrate

**CNR Number :** TNCH0C0057312025

**Case Number :** STC/0001594/2025

**Date :** 07-03-2025

J13, The Inspector of Police **Versus** Ashok

Daily Status

<b>Business</b>	<b>Nature of Disposal</b>	<b>Disposal Date</b>
Accused present. Judgment pronounced. In the result, the accused found guilty for the alleged offence U/s.272 BNS sentenced to pay fine sum of Rs.2000/-. In default of the payment the accused shall undergo simple imprisonment for 1 week.	Conviction	07-03-2025



# TAMIL NADU POLLUTION CONTROL BOARD



**MINUTES OF THE PERSONAL HEARING WITH THE HCF M/s. GEM HOSPITALS AND RESEARCH CENTRE PVT. LTD, CHENNAI HELD ON 12.03.2025 AT 04:00 PM AT CORPORATE OFFICE, TNPCB, CHENNAI**

**Board Officials:**

1. Thiru.R. Kannan, M.Tech, Member Secretary, TNPCB
2. Er. S. Malarvizhi, Joint Chief Environmental Engineer, TNPCB, Chennai
3. Tmt. R. Menaga, Assistant Environmental Engineer, TNPCB, Chennai,
4. Thiru. R. Jayaprakash Narayanan, Assistant Environmental Engineer, TNPCB, Chennai
5. Tmt. J.S.V. Soundarya, Environmental Scientist, TNPCB, Chennai

**Representatives of the HCF:**

1. Dr. S. Asokan, Director, CEO, GEM Hospital, Perungudi, Chennai

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At the outset, the Member Secretary welcomed the Director/CEO of the Health Care Facility M/s. GEM Hospitals and Research Centre Pvt. Ltd., Chennai and briefed about the purpose of the meeting as per the orders of the Hon'ble NGT in O.A. No 274 of 2024 dated 13.02.2024.

In this regard, the following were discussed during the meeting:

1. The Director/CEO of the HCF M/s. GEM Hospitals and Research Centre Pvt. Ltd., Chennai has informed the following:
  - a. The HCF is operating with 50 beds and with 400 staff.
  - b. The HCF is complying with all the provisions of the BMW Rules, 2016 with respect to segregation of BMW.
  - c. No BMW was found dumped at the site under complaint and only Solid waste was found dumped by the vendor **M/s. Ashok Paper Mart**.
  - d. Only torn yellow barcoded bags were found at the dump site and unused kidney trays were found which are not considered as BMW.
  - e. The HCF has applied for new BMW authorization for disposal of increased quantity of BMW generated, at the O/o DEE, TNPCB, Chennai (South).

No. 76, MOUNT SALAI, GUINDY, CHENNAI - 600 032.

Tel : 044-22353134 - 139 Fax : 044-22353068

Email : tnpceb-chn@gov.in Web : tnpceb.gov.in

- f. The Director/CEO of the HCF has stated that they have an active BMWWM Committee.
- g. The HCF has submitted a reply during the personal hearing vide letter dated 12.03.2025 citing that an FIR has been filed vide FIR No. 225 dated 28.10.2024 by the Hospital administration against the vendor Thiru. Ashok (M/s. Ashok Paper Mart) at Tharamani Police Station and a case has been registered in the Court of XVIII Metropolitan Magistrate in this regard.
2. The Officials of the O/o DEE, TNPCB, Chennai (South) stated that a barcoded yellow bag was found at the complaint site and the barcodes reads that it belongs to M/s. GEM Hospitals and Research Centre Pvt. Ltd., Chennai. Photographs were also taken in this regard.
3. As per the BMWWM Rules, 2016, it is the duty of the waste generator/Occupier to take all necessary steps to ensure that bio-medical waste is handled without any adverse effect to human health and the environment. Therefore, it is the responsibility of the HCF to dispose the wastes generated and hence the HCF is bound to remit the EC levied, for the non-compliances stated therein.

S.No.	Directions issued vide proc. dated 18.12.2024	Status of compliance
1.	The HCF M/s. GEM Hospital and Research Centre Pvt. Ltd, Perungudi Village, Sholinganallur Taluk, Chennai district shall remit the Environmental Compensation (EC) of <b>Rs. 28,78,750/- (Twenty Eight Lakhs Seventy Eight Thousand Seven Hundred and Fifty)</b> levied for the period <b>01.11.2023 to 24.09.2024</b> for the non-compliances of the BMWWM Rules, 2016 observed earlier.	The HCF is yet to remit the Environmental Compensation of <b>Rs. 28,78,750/-</b> levied for the non-compliances observed earlier.
2.	The unit shall apply and obtain BMW authorization for the exceeded quantity of BMW generated and disposed beyond the consented and authorized quantity of BMW.	The HCF has applied for new BMW authorization at the O/o. DEE, TNPCB, Chennai (South) for the exceeded quantity of BMW generated and disposed.



## TAMIL NADU POLLUTION CONTROL BOARD



3.	The HCF shall maintain and update on day-to-day basis the bio-medical waste management register and display the monthly record on its website according to the bio-medical waste generated in terms of category and colour coding as specified in Schedule I.	The HCF has not updated the BMWM monthly records on its website. The website was last updated on June 2023.
4.	The HCF shall segregate and store the Municipal Solid waste & plastic waste generated in accordance with the SWM Rules, 2016 and handover segregated wastes to authorized waste processing or disposal facilities or deposition centres either on its own or through the authorized waste collection agency; and the records for the same shall be sent to the Board every month.	The HCF has assured to comply with the same.

4. Based on the above, the Member Secretary, TNPCB has concluded the meeting with an advice/suggestion to the HCF to comply with the following so as to avoid such mishappen in future:

- To provide periodical training to the lower-level staff on segregation of BMW in colour coded bags in accordance with the BMWM Rules, 2016.
- To maintain their website and upload the annual report/monthly reports of BMW generated periodically.
- Not to use colour coded -bar coded bags dedicated for collection of BMW to collect general solid waste.
- To keep a check on the vendors collecting the general solid waste and food waste by monitoring their performance from collection to disposal of wastes.
- To maintain a register for accountability on number of barcoded bags issued to the HCF by the CBMWTF and number of bags collected back by the CBMWTF.
- The BMWM Committee shall conduct regular meetings for monitoring the BMWM in the hospital.

No. 76, MOUNT SALAI, GUINDY, CHENNAI - 600 032.

Tel : 044-22353134 - 139 Fax : 044-22353068

Email : [tncpcb-chn@gov.in](mailto:tncpcb-chn@gov.in) Web : [tncpcb.gov.in](http://tncpcb.gov.in)

- To comply with all the duties of the occupiers as stated in the BMW Rules, 2016.

The meeting came to an end with thanks to the chair.

*Swalall*  
20/23/2025

**For Member Secretary**

*[Signature]*  
20/3/25



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www.gemhospitals.com

02.04.2025

To

The District Environmental Engineer,

Chennai South @ Velachery

Jaganathapuram Chennai 600042

Dear Sir,

Sub: GEM Hospitals Perungudi – Biomedical Waste Disposal – Regarding

Ref: Minutes of the Personal hearing with M/S Gem hospitals, Chennai held on 12/03/2025 at the Corporate office, TNPCB, Chennai.

At the outset we wholeheartedly thank the TNPCB for the opportunity given to us for a personal hearing.

I want to wholeheartedly thank the Member Secretary and the board officials who were present in the hearing for their patient listening and the professionalism which was there in the proceedings.

We on behalf of the GEM hospitals submit that all the relevant rules and instructions given by the board shall be followed wholesomely in future also.

Hereby we submit,

1. We have been conducting periodical training to all the staff involved in segregation of BMW and we assure that we shall continue to do so
2. We will upload the annual and monthly reports of BMW generated in our website
3. As such we are not using colour coded, bar coded bags meant for BMW for the general solid waste. In the given instance, the single yellow bag found was also a damaged one disposed as general waste. We assure that we will be careful in future.
4. We assure that we shall monitor the performance of the vendors of the waste collection.
5. We are maintaining the account of the bar coded bags and will continue
6. We will continue our practice of regular BMW Committee meetings
7. We will comply with all our duties as stated in the BMW rules 2016.
8. I once again thank you for the guidances.

*Regards*

Yours Sincerely,

*[Signature]*  
Dr. S. ASOKAN, M.S.,  
Director-CEO

GEM Hospital & Research Centre P. Ltd.

S. No: 227/2C2, MGR Main Road,  
Perungudi, Chennai-600 096.

**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE  
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...Applicant

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**Addl Document Set Filed by 6<sup>th</sup> Respondent**

**M/s. K.R. NISHANTH - E.No.708/2014**  
**A. AKSHAY KUMAR - E.No.1848/2020**  
**S. SATCHITHANANTHAM - E.No.7267/2021**  
**M .LENIN - E.No.2497/2023**  
Counsel for 6<sup>th</sup> Respondent  
98658 23864